## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s HINDIDIDIR RIO-ENERGY PRIVATE LIMITED

FOR THE ATTENTION OF THE CREDITORS OF M/s. HINDUPUR BIO-ENERGY PRIVATE LIMITED			
RELEVANT PARTICULARS			
1.	Name of Corporate Debtor	Hindupur Bio-Energy Private Limited.	
2.	Date of Incorporation Of Corporate Debtor	07/12/2001	
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act 1956, ROC Hyderabad	
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U40107TG2001PTC038170	
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	6-3-1109/A/1, IIRD FLOOR,NAVABHARAT CHAMBERS, RAJAHBAV ANROAD,HYDERABAD-82A.P. TG 500082 IN	
6.	Insolvency commencement date in respect of Corporate Debtor	16th March 2020	
7.	Estimated date of closure of insolvency resolution process	12 TH SEPTEMBER 2020.	
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Narala Varalakshmi IBBI/IPA-002/IP-N00620/2018-2019/11980	
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 1-8-588/29/A, Acchei Nagar, Adj to RTC Kalyanamandapam,Baglingampally, Hyderabad - 500 044 E-mail: ip.varalakshmin@gmail.com	
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, 3rd Floor, Bhavya's Fantastika, D.No. 8-2-684/A, Road No 12,Banjara Hills, Hyderabad-500034, Telangana State. India.E-mail: ip.irp2020@gmail.com	
	Last date for submission of claims	30th March 2020	
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable	
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable	
14	(a) Relevant Forms     (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable	
Not	Notice is hereby given that the National Company Law Tribunal has ordered the commencement		

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Hindupur Bio-Energy Private Limited on 16th March, 2020. The creditors of M/s. Hindupur Bio-Energy Private Limited are hereby called upon to submit their

claims with proof on or before 30th March 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract cenalties.

Date:17-03-2020. Place:Hyderabad Narala Varalakshmi Interim Resolution Professional IBBI/IPA-002/IP-N00620/2018-2019/11980